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**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-81/2023/ 11661 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Gote Mega
District & Sessions Judge,
Lower Subansiri District, Ziro,
Arunachal Pradesh

Dated Guwahati, the 1st December, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DSC(Z)/GHC-1/Vol-III/2019/396, dated 18.10.2023

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2025, to travel from Ziro to New Delhi and return from New Delhi to Ziro (Ziro to Dibrugarh by car, Dibrugarh to New Delhi by flight and return back from Delhi to Dibrugarh by flight and Dibrugarh to Ziro by car), along with your dependent wife Smti. Lisa Pulu and sons, namely Shri Lahi Mega and Shri Akuzu Mega, w.e.f. 22.10.2023 to 28.10.2023, by the shortest possible route, as per existing Rules.

Thanking you,

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/11662-11669 /A.

Dated 1st December, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar-cum-DDO, Gauhati High Court, Itanagar Permanent Bench, Yupia for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

19
29/11/23

REGISTRAR (VIGILANCE)

29.11.2023